

(3)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH, CAMP AT NAGPUR.

O.A.108/93.

Shri V.G. Raut.

.. Applicant.

Vs.

1. Union of Igdia & 3 Others.

.. Respondents.

Coram : Hon'ble Shri Justice M.S. Deshpande, Vice Chairman.  
Hon'ble Shri M.Y. Priolkar, Member (A).

Appearances:

1. Shri A.S. Bhagat, Counsel  
for the applicant.
2. Shri Ramesh Darda, Counsel  
for the respondents.

ORAL JUDGMENT :


Dated : 15.3.1993.

{ Per : Hon. Shri Justice M.S. Deshpande, Vice Chairman }

Heard Shri Bhagat, learned Counsel for the applicant and Shri Ramesh Darda, Counsel for the respondents.

2. It is apparent that before the enquiry commenced no notice was given to the applicant and there ~~was~~ <sup>were</sup> irregularities in the proceedings of the Disciplinary Authority. We therefore set aside the order passed by the Disciplinary Authority and direct the Disciplinary Authority to issue a notice to the applicant and after hearing the matter take such action in the Disciplinary Proceedings <sup>(as)</sup> ~~deem~~ <sup>ed</sup> fit. The entitlement of the promotion of the applicant to higher post should be considered in the light of the action taken by the Disciplinary Authority.

3. We therefore direct the respondents to conclude the Disciplinary Proceedings within 3 months from today and if the applicant <sup>is</sup> found fit promotion, <sup>it</sup> be granted retrospectively. No order as to the costs. Application disposed of with these directions.

  
( M.Y. PRIOLKAR )  
MEMBER (A)

  
( M.S. DESHPANDE )  
VICE CHAIRMAN.